

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART –II,  
SECTION 3, SUB-SECTION (ii)]

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
CENTRAL BOARD OF DIRECT TAXES**

**CORRIGENDUM**

New Delhi, the 23<sup>rd</sup> March, 2010.

**INCOME-TAX**

S.O. \_\_\_\_ (E) In the notification of Government of India, Ministry of Finance, Department of Revenue (Central Board of Direct taxes), number 9/2010 dated 18-02-2010 bearing S.O. 424(E) and published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated 18<sup>th</sup> February, 2010 –

- (i) at page 31 of the Gazette Notification, in fourth line of clause (i) of sub-rule (3), *for* “Form No.27B”, *read* “Form No. 27A”;
- (ii) at page 32 of the Gazette Notification, in eighth line of Rule 37A, *for* “shall send within fourteen days from the end of the quarter”, *read* “shall send on or before the 15<sup>th</sup> July, the 15<sup>th</sup> October, the 15<sup>th</sup> January in respect of the first three quarters of the financial year and on or before the 15<sup>th</sup> June following the last quarter of the financial year”; and
- (iii) At page 32 of the Gazette Notification, in Rule 37A, the proviso shall be omitted.

2. The other contents of the Gazette Notification shall remain unchanged.

Notification No. 18/2010/F.No.142/27/2009-SO(TPL)

(M.RAJAN)  
Under Secretary (TPL-III)